

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)
Ph. : 0124-4212530/31/32, E-Mail : customercare@shubham.co Website : www.shubham.co

DEMAND NOTICE
Notice U/S 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called 'ACT') It is to bring to your notice that your loan account has been declared as NPA by secured creditor Shubham Housing Development Finance Company Limited having its registered office at D-305, Ground Floor, Sarvodaya Enclave, New Delhi - 110017 (hereinafter called 'SHDFC') and you are liable to pay total outstanding against your loan to SHDFC. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. Therefore, we hereby call upon you to discharge in full your liabilities to SHDFC within 60 days from the date of this notice failing which SHDFC will be empowered to exercise the power under Section 13(4) of the ACT. The details of borrowers and secured assets are as under:-

S. No.	Loan No./ Borrower(s) Name	Applicant Address	Notice Amount	Secured Asset
1.	Loan No. KOH_1409_026880 Anil Bajaji Lambore, Chaya Anil Lambore	790/40, 789/2B/3, 'B' Ward, Jayhind Lane, Raygad Colony, Kalamba, Kolhapur MH 416007	₹ 3,51,847/-	R. S. No. 789/2B/3, Raigad Colony, 'B' Ward, Tal. Karveer, Dist. Kolhapur Maharashtra 416008
2.	Loan No. KOH_1410_028543, Sanjay Jaywant Sawant, Jyoti Sanjay Sawant	Navin Estate, A/p Tandulwadi, Taluka-walawa, Dist. Sangli Maharashtra 416411	₹ 3,19,322/-	C. S. No 775, Ghar No. 418, Near Malewadi Kaman, Village Tandulwadi Tal- Walwa, Dist- Sangli Maharashtra 415411

Place : Gurgaon
Date : 18.07.2020

Authorised Officer
Shubham Housing Development Finance Company Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LA VILLA CAFE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	LA VILLA CAFE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/02/2016
3.	Authority under which corporate debtor is incorporated / registered	Roc-Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U55101MH2016PTC273054
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 502, 5 th Flr, Kapadia Apartment, Swastik Chambers CHS Ltd, A/39, S V Road, Vile Parle (West), Mumbai, Mumbai City, MH 400056 IN
6.	Insolvency commencement date in respect of corporate debtor	18/07/20
7.	Estimated date of closure of insolvency resolution process	14/01/21
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KAIRAV ANIL TRIVEDI IBBI/IPA-002/IP-N00728/2018-2019/12332
9.	23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh, Wadala (E), Mumbai, 400037. kairavtrivedi2002@yahoo.co.in	23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh, Wadala (E), Mumbai 400037. kairavtrivedi2002@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh, Wadala (E), Mumbai, 400037. kairavtrivedi2002@yahoo.co.in
11.	Last date for submission of claims	31/07/20
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives available at:	WebLink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Mumbai has pronounced order on 16/07/20 for the commencement of a Corporate Insolvency Resolution Process of the LA VILLA CAFE PRIVATE LIMITED. CIRP initiated by IRP from 18/07/20. The Creditors of LA VILLA CAFE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 31/07/20 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, if any, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Date 18/07/20
Place: Mumbai

Kairav Anil Trivedi – Interim Resolution Professional
Reg no:- IBBI/IPA-002/IP-N00728/2018-2019/12332

J.K.Cotton Limited
CIN:U17111UP1924PLC000275
Registered Office: Kamla Tower, Kanpur 208 001, U.P., India
Telephone: +91 512 2371478 - 81, Fax: +91 512 2332665
Email: harshit@jk cotton.com Website: www.jkcotton.com

NOTICE OF THE 97th ANNUAL GENERAL MEETING AND INFORMATION ABOUT E- VOTING

Notice is hereby given that the 97th Annual General Meeting ('AGM') of the Company will be held through Video Conference ('VC') / Other Audio Visual Means ('OAVM'), without physical presence of the Members at a common venue on Tuesday, 11th August, 2020 at 11:00 AM in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") read with the applicable rules made there under and the Circular dated 05 May, 2020 read with 8th April, 2020 and 13th April, 2020 issued by the Ministry of Corporate Affairs ("MCA") (collectively referred to as 'the Circulars') to transact the businesses set out in the Notice convening the 97th AGM.

In compliance with the aforementioned MCA Circulars, electronic copies of the Notice convening the 97th AGM along with the Annual Report for the financial year 2019-20 containing Directors' Report and annexures thereof, Annual Financial Statements and Independent Auditors Report thereon, etc. to the Members of the Company has been sent within prescribed timelines by e-mail to all the Members whose e-mail addresses are registered with the Depository Participant ('DP') or the Company / Jaykay Enterprises Ltd. (RTA). The aforesaid documents are also available on the Company's Website at www.jkcotton.com and on the Website of Central Depository Services (India) Ltd (CDSL) at www.evotingindia.com.

The Company would be providing remote e-voting facility to its members pursuant to the provisions of Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended, the facility to attend and participate in the AGM through VC / OAVM and the facility of voting through e-voting system during the AGM to all its Members (holding shares, either in physical or dematerialized form, as on Tuesday, 4th August, 2020 (Cut-off date). Any person who is not a Member on the cut-off date should accordingly treat the Notice of AGM as for information purposes only. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on Cut-off date. The Company has engaged the services of CDSL for providing these facilities to the Members.

The remote e-voting period commences on Friday, 7th August, 2020 at 9.00 A.M. and ends on Monday, 10th August, 2020 at 5.00 PM. The remote e-voting shall not be allowed beyond the said date and time. The Company has appointed M/s Banthia & Co. (Prop: Mr. G. K. Banthia) (CP No. 1405), Practicing Company Secretaries, as Scrutinizer to scrutinize the remote e-voting process/e-voting during the AGM in a fair and transparent manner.

The e-voting instructions including unique number for first time e-voting user and instructions for joining the AGM through VC / OAVM facility are provided in the Notice of the AGM. Attendance of the Members attending the AGM through VC / OAVM will be counted for the purpose of reckoning quorum under Section 103 of the Companies Act, 2013. The login credentials and procedure for remote e-voting and e-voting during the 97th AGM have been sent on the registered e-mail address. Please note that same login credentials are required for participating in the 97th AGM through VC/OAVM and e-voting on resolutions during the 97th AGM.

The Members whose e-mail addresses are not registered with the DP's or the Company / RTA, are requested to register their e-mail addresses, for obtaining login credentials, by following the instructions below:

1. For Physical shareholders - please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to Company/RTA email id at harshit@jk cotton.com or investorservices@jk cement.com respectively.

2. For Demat shareholders - please provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to Company/RTA email id at harshit@jk cotton.com or investorservices@jk cement.com respectively.

The facility for E-voting during AGM shall be made available to those Members who have not cast their vote by remote e-voting and are attending the AGM through VC/OAVM. The Members who have already cast their vote by remote e-voting prior to the AGM, may also attend the AGM, but shall not be entitled to vote again during the AGM. In case of any queries/grievances relating to voting by electronic means, the Members/Beneficial owners may refer to the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com.

By Order of the Board
SD/-
HARSHIT GUNANI
COMPANY SECRETARY

Place : Kanpur
Date : 18th July, 2020

"IMPORTANT"

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Alkyl Amines Chemicals Ltd.
Regd. Office: 401-407, Nirman Vyapar Kendra, Plot no. 10, Sector 17, Vashi, Navi Mumbai 400703
Tel. No.: 022-67946618 | Fax: 022-67946666
E-mail ID: legal@alkylamines.com | Web: www.alkylamines.com | CIN: L99999MH1979PLC021796

NOTICE OF THE 40th ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE

NOTICE IS HEREBY GIVEN that 40th Annual General Meeting (AGM) of Alkyl Amines Chemicals Limited ("Company") will be held on Friday, August 14, 2020 at 2.30 p.m. through Video Conferencing (VC) or Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of Companies Act 2013 and Rules made thereunder and the Securities & Exchange Board of India ("SEBI") (Listing Obligations & Disclosure Requirements) Regulations, 2015, read with General Circular No. 14/2020 dated April 8, 2020, General Circular No.17/2020 dated April 13, 2020 and General Circular No.20/2020 dated May 5, 2020 and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI (collectively referred to as "relevant circular"), to transact the business set out in the Notice of AGM.

In compliance with the relevant Circulars, the Notice of the AGM and Annual Report for the financial year 2019-2020 shall be sent to the members electronically on their e-mail IDs registered by them with the Company / Depository Participants(s). The aforesaid documents will also be available on the Company's website at www.alkylamines.com, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL at <https://www.evoting.nsdl.com>.

NOTICE IS ALSO HEREBY GIVEN pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), that the Register of Members and Share Transfer Books of the Company will remain closed from Saturday 8th August, 2020 till Friday, 14th August, 2020 (both days inclusive) for the purpose of AGM and payment of final dividend, if declared at the AGM.

The Company is providing the facility to its Members to exercise their right to vote on the business as set forth in the Notice of 40th AGM by electronic means through both remote e-voting and e-voting at the AGM and members attending the AGM who have not cast their vote(s) by remote e-voting will be able to vote at the AGM. The Members who have cast their vote(s) by remote e-voting may also attend the AGM but shall not be entitled to cast their vote(s) again at the AGM.

The remote e-voting period will commence at 9.00 a.m. on Sunday, August 09, 2020 and will end at 5.00 p.m. on Thursday, August 13, 2020. The remote e-voting module shall be disabled by NSDL for voting thereafter.

The cut-off date for determining eligibility of members through remote e-voting and voting at the 40th AGM is Friday, August, 7, 2020. The procedure for electronic voting is available in the Notice of the AGM as well as in the email sent to Members by NSDL. Please refer e-voting user manual for Shareholders available in the download section at <https://www.evoting.nsdl.com>

In case of any difficulty or queries relating to e-voting system, Members may contact Ms. Sarita Mote, Assistant Manager, NSDL, at saritam@nsdl.co.in / Tel: 91 22 2499 4890 and in case of any difficulty or queries relating to attending the AGM through VC, Members may contact Mr. Sanjeev Yadav, Assistant Manager- NSDL at sanjeevy@nsdl.co.in / 022-42165335.

For ALKYL AMINES CHEMICALS LIMITED
SD/-
Chintamani D. Thalte
General Manager (Secretarial) & Company Secretary

Place : Navi Mumbai
Date : July 20, 2020

WHIRLPOOL OF INDIA LIMITED
(CIN: L29191PN1960PLC020063)
Regd. Office: Plot No. A-4, MIDC, Ranjangaon, Taluka-Shirur, Dist. Pune-412220, Maharashtra.
Tel No.: 02138-660100; Fax No.: 02138-232376
E-mail: investor_contact@whirlpool.com;
Website: www.whirlpoolindia.com

NOTICE TO THE SHAREHOLDERS OF THE 59th ANNUAL GENERAL MEETING

NOTICE is hereby given that the Fifty-ninth Annual General Meeting (AGM) of Whirlpool of India Limited ("the Company") will be held on Friday, August 21, 2020 at 11:00 AM IST through Video Conference/Other Audio Visual Means ("VC/OAVM") in compliance with the applicable provisions of Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 20/2020 dated May 05, 2020, General Circular No. 14/2020 and 17/2020 dated April 08, 2020 and April 13, 2020 respectively (collectively referred to as "MCA Circulars") to transact the business as set out in the Notice of the AGM which will be sent to Members.

The Notice of the AGM along with the Annual Report for the financial year 2019-20 will be only sent by electronic mode to those shareholders whose e-mail addresses are registered with the Company/Depositories in compliance with the aforesaid MCA Circulars and SEBI Circular dated May 12, 2020. Members may note that the Notice of the AGM and Annual Report 2019-20 will also be available on the Company's website at www.whirlpoolindia.com, website of Stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively. Members can attend and participate in the AGM through VC/OAVM facility only. The instructions for attending AGM will be provided in the notice of AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company will be providing remote e-voting ("remote e-voting") facility to all its members to cast their vote on all the resolutions set out in the Notice of the AGM. Additionally, the Company will also provide the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting/e-voting will be provided in the notice of the AGM.

If your email address is already registered with the Company/Depository, the login details for remote e-voting/e-voting will be sent to your registered email address.

Members who have not registered their email address with the Company/Depository and/or not updated their bank account, PAN or not completed their KYC mandate for receipt of dividend, please follow below instructions to:

a) Register your email address for obtaining the login details

b) Update your bank details, PAN and KYC for receiving dividend directly into your bank accounts through Electronic Clearing Service (ECS) or any other means and also for availing tax credit.

Members holding shares in physical form

Members holding shares in physical mode and who have not updated their email address with the Company are requested to update their email addresses by writing to RTA at delhi@linkintime.co.in or shikha.karakoti@linkintime.co.in or sunil.mishra@linkintime.co.in along with the copy of the signed request letter mentioning the name, folio number and address of the member, self-attested copy of the PAN card, and self-attested copy of any document (e.g.: Driving License, Election Identity Card, Passport) in support of the address of the Member.

Following additional details need to be provided for updating Bank Account details:

1. Name and Branch of the Bank in which you wish to receive the dividend
2. Bank Account Type
3. Bank Account Number
4. MICR Code
5. 11 digit IFSC Code
6. A scanned copy of cancelled cheque bearing the name of first shareholder.

Members can also register/update their details at the mentioned link of RTA:
Link: https://linkintime.co.in/EmailReg/Email_Register.html

Members holding shares in demat form

Please contact your Depository Participant (DP) and register your email address, PAN and bank account details in your demat account, as per the process advised by your DP

Members may note that the Income Tax Act, 1961 as amended by the Finance Act, 2020 mandates that the dividend paid or distributed by the Company after 01st April, 2020 shall be taxable in the hands of the shareholders. The Company shall therefore be required to deduct tax at source (TDS) at the time of making the payment of final dividend. In order for us to determine the appropriate TDS rate as applicable, members are requested to submit the documents in accordance with the provisions of Income Tax Act, 1961. The detailed documents required in this regard will be provided in the notice of the AGM.

In the event the Company is unable to pay the dividend to any shareholder by the electronic mode due to non availability of the details the Company shall dispatch the dividend warrant/demand draft to such shareholder upon restoration of normalcy of the postal services.

Place : Gurugram
Date : 20th July, 2020

Roopal Singh
Company Secretary

GRP LIMITED
CIN : L25191GJ1974PLC002555
Regd. Office: Plot No.8, GIDC Estate, Ankleshwar - 393 002, Dist. Bharuch, Gujarat, India.
Tel.No.: 022 67082600 / 2500, Fax : 022 67082599
Email ID: investor.relations@grpweb.com / www.grpweb.com

NOTICE OF 46th ANNUAL GENERAL MEETING, BOOK CLOSURE AND INFORMATION OF E-VOTING

Notice is hereby given that the Forty Sixth Annual General Meeting (AGM) of the Members of GRP LIMITED (the Company) shall be held on Tuesday, 11th August, 2020 at 2.30 p.m. IST through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the Ordinary and Special Business as mentioned in the Notice of the Meeting.

In view of the continuing COVID-19 pandemic and the restrictions imposed on the movement of people, the Ministry of Corporate Affairs (MCA) vide its circular dated 5th May, 2020 read with circulars dated 8th April, 2020 and 13th April, 2020 and SEBI vide its Circular dated 12th May, 2020 (collectively referred to as 'Applicable Circulars') have permitted the holding of the AGM through VC / OAVM without the physical presence of the Members at a common venue. In compliance with the Applicable Circulars, the AGM of the Company is being held through VC/OAVM.

Pursuant to the Applicable Circulars, the Company has on Thursday, 16th July, 2020, sent the Notice of the AGM and web-link for downloading the Annual Report for the financial year 2019-20 only through email to the Members whose email IDs are registered with the Depository Participants (DPs) or Registrar and Share Transfer Agent of the Company (RTA) or Company. The same are also available on the website of the Company at www.grpweb.com, the website of stock exchanges BSE Limited and National Stock Exchange of India Ltd. at www.bseindia.com and www.nseindia.com respectively. The Notice convening the AGM is also available at www.evoting.nsdl.com.

Notice is also given that pursuant to Section 91 of the Companies Act, 2013, the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, 5th August, 2020 to Tuesday, 11th August, 2020 (both days inclusive), for the purpose of AGM.

The Company has appointed National Securities Depository Ltd. (NSDL) to provide VC/OAVM facility along with the e-voting facility for the AGM.

The Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by NSDL. Members holding shares either in physical form or dematerialised form, as on cut-off date of 4th August, 2020, may opt for remote e-voting and cast their votes electronically on all resolutions set forth in the Notice of the AGM through electronic voting system of NSDL. The cut-off date for determining eligibility to vote by remote e-voting or during the AGM is 4th August, 2020.

The remote e-voting period shall commence on 8th August, 2020 (10:00 am) and shall end on 10th August, 2020 (5:00 pm). The Remote e-voting module shall be disabled for voting by NSDL thereafter. Once the vote on a resolution is cast by the Member, the same cannot be changed subsequently.

Any person who acquires shares and become member of the Company after the dispatch of the Notice and holding shares as on the cut-off date i.e. 4th August, 2020, may obtain the login ID and password by sending a request at evoting@nsdl.co.in or investor.relations@grpweb.com. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote.

The e-voting facility will also be made available during the AGM to enable the Members who have not cast their vote through remote e-voting, to exercise their voting rights. The Members who have cast their vote by remote e-voting may attend/participate in the AGM through VC / OAVM but shall not be entitled to cast their vote again during the AGM. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.

The detailed procedure and instructions for casting vote through remote e-voting or e-voting during the AGM for all Members (including the Members holding shares in physical form / whose email addresses are not registered with the DP/RTA/Company) are stated in the Notice of AGM. The procedure for Members whose email IDs are not registered to register their email id is also stated in the Notice of AGM.

In case of queries related to e-voting, the Members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the "downloads" section of <https://www.evoting.nsdl.com>. The Members who need assistance before or during the AGM, can contact NSDL on evoting@nsdl.co.in / 1800-222-990 or contact Ms. Pallavi Mhatre, Manager, NSDL, Email: evoting@nsdl.co.in, Tel: 91 22 24994545.

Place : Mumbai
Date : 17th July, 2020

Harsh R. Gandhi
Joint Managing Director

ICICI SECURITIES LIMITED
CIN: L67120MH1995PLC086241
Registered Office: ICICI Centre, H. T. Parekh Marg, Churchgate, Mumbai - 400 020
Tel.: 91 22 2288 2460/70; Fax: 91 22 2288 2455
Website: www.icicisecurities.com; E-mail: investors@icicisecurities.com

NOTICE TO THE SHAREHOLDERS OF THE TWENTY-FIFTH ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE DATES

NOTICE is hereby given that:

1. The Twenty-Fifth Annual General Meeting ('AGM') of ICICI Securities Limited ('the Company') will be held on Tuesday, August 11, 2020 at 4.00 p.m. (IST) through Video Conferencing ('VC')/Other Audio Visual Means ('OAVM'), to transact the Ordinary and Special Business, as set out in the Notice of the Twenty-Fifth AGM ('Notice') dated July 15, 2020.
2. In compliance with the Ministry of Corporate Affairs Circulars dated April 13, 2020 and May 5, 2020 and SEBI Circular dated May 12, 2020, the Notice and the Annual Report of the Company for the financial year 2019-20 ('Annual Report') have been sent only through electronic mode to those Members whose e-mail IDs are registered with the Company/Registrar & Transfer Agent ('R&TA')/Depositories. The Notice and Annual Report are also available on the Company's website at www.icicisecurities.com, website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com and websites of the Stock Exchanges i.e. National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.
3. The dispatch of the Notice along with Annual Report has been completed on Saturday, July 18, 2020.
4. Pursuant to Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') and Section 108 of the Companies Act, 2013 ('the Act') read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, the Company is pleased to provide Members, the facility to exercise their right to vote on the items of business to be transacted at the AGM by electronic means. Members (holding shares both in physical and in electronic form) as on the cut-off date i.e. Tuesday, August 4, 2020 can avail the facility to cast their vote on the resolutions proposed to be passed at the AGM, either through:
 - Remote e-voting (i.e. the facility of casting vote by a Member using an electronic voting system from a place other than venue of AGM); or
 - Electronic voting during the AGM.

NSDL would be extending these facilities.

5. The remote e-voting period commences on Friday, August 7, 2020 at 9.00 a.m. (IST) and ends on Monday, August 10, 2020 at 5.00 p.m. (IST). During this period, the Members of the Company holding shares in physical form or in dematerialized form, as on the cut-off date being Tuesday, August 4, 2020 may cast their vote through remote e-voting.
6. Members will be provided with a facility to attend the AGM through VC/OAVM through the NSDL e-voting system. Details in this regard are provided in the Notice.
7. In case a person has become the Member of the Company after the dispatch of the Notice but on or before the cut-off date i.e. Tuesday, August 4, 2020, he/she may send an e-mail request to NSDL on the e-mail id: evoting@nsdl.co.in or contact Mr. Amit Vishal, Senior Manager or Ms. Pallavi Mhatre, Manager, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, at the designated e-mail IDs: amitv@nsdl.co.in or pallavid@nsdl.co.in or at telephone nos.: +91-22-24994360 or +91-22-24994545 respectively, requesting for the User ID and Password. Members may also send an e-mail request to the Company at investors@icicisecurities.com. However, if a Member is already registered with NSDL for remote e-voting then he/she can use his/her existing User ID and Password for casting the votes.
8. Members are requested to note that:
 - The remote e-voting module shall be disabled for e-voting after 5.00 p.m. (IST) on Monday, August 10, 2020;
 - Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - Facility for electronic voting will be made available to the Members during the AGM;
 - The Members who have cast their vote(s) through remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to vote again during the AGM; and
 - A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Tuesday, August 4, 2020 only shall be entitled to avail the facility of remote e-voting as well as voting during the AGM.
9. The procedure for remote e-voting is available in the Notice. In case of any query/grievance relating to e-voting, please refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or write to NSDL at the e-mail ID/address mentioned in point 7 above or call +91-22-24994360/+91-22-24994545 or toll free no: 1800-222-990. Alternatively, Members may also write to Mr. Raju Nanwani, Company Secretary at the e-mail ID: investors@icicisecurities.com or call +91 22 2288 2460/70 at the registered office of the Company at ICICI Centre, H. T. Parekh Marg, Churchgate, Mumbai - 400 020.

Book Closure

Pursuant to the applicable provisions of the Act read with the Companies (Management and Administration) Rules, 2014 and Listing Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, August 5, 2020 to Tuesday, August 11, 2020 (both days inclusive) for determining the names of the Members eligible for final dividend on equity shares for the financial year ended March 31, 2020.

The final dividend for the financial year ended March 31, 2020, at the rate of ₹ 6.75 per equity share of face value of ₹ 5/- each as recommended by the Board of Directors, if approved at the AGM, would be paid to those Members who hold shares:

- i. In dematerialized mode, based on the beneficial ownership details to be received from NSDL and Central Depository Services (India) Limited as at the close of business hours on Tuesday, August 4, 2020.
- ii. In physical mode, if their names appear in the Company's Register of Members at the close of business hours on Tuesday, August 4, 2020.

For ICICI Securities Limited

SD/-
Raju Nanwani
Senior Vice President & Company Secretary
FCS 4785

Date: July 18, 2020
Place: Mumbai

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